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Affidavit to be Furnished by the candidate along with Nomination Paper Before the Returning Officer

For election to	(name of the House)
From 1.7.9 Bonka	onstituency(Name of the Constituent)

Agest 47 years resident or RUKONPURA, P.O. KHUSHROPOUR, P.G. BAKATIARPUR DISTI PATINA (mention full postal address), a camillation in a miles 2212
Election, do hereby solemnly affirm and state on oath as under-
(strike out whichever is not applicable)
(1) I am a candidate set up by (name of the political party of am contesting accor-
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI, No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1,	Self	ALTPS9595R	2009-10	167346
2.	Spouse-	AKPPS 7699E	2010 - 11	438816
3,	Dependent POOJA	Bappasosc		
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	

Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	
(b)	Name of the Court(s), Case No. and	
	Date(s) of order(s).	

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(5) That I give herem below the details of the assets (movable and in-imovable etc.) of mysels my spouse and all dependents:

A. Details of movable assets :

AS on 15.12.2011

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Dehentures as per the current market value in Stock Exchange in respect to fisted companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details: including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse SULE KHA SINCH	Pependent-1	Dependent-2	Dependent-3
	Cash in hand	7698	103504	2828		
(ii)	accounts (FDRs, Term Deposits and all other types of Deposits (2) including saving accounts),	SBI PATNA	R. 466117 R. Dapost with Syndicite Ben	Syndicale Band P. 167920 Fired deport With Syndicale Bance 1878/10/09 P. 200000 & 24/06/11 Ro 350000		
(iii)	Debentures/shares and units in companies/Mutual Funds and others and the amount.	Shares m.value Ro. 147500	NOC	NIC		
(iv)	Postal Savings, Insurance Policies; and investment in any Financial	115 Ro. 88 0897 115 BJ Life Insura Ro. 100000 11 PPF Pepoint Ro. 1106667		NOC		
(v)	Personal loans/advance given to any person or entity including firm. Company, Trust etc, and other receivables from debtors and the amount,	NSL	NIC	NIL		
(1)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	12/12 23/06/11 R. 748900(By Assembly	lone) NOC		/
(ari	thing (give details of weight and	45000	M. 192000 A. 192000 A (2) Bangles 25	NA		

(3) Gold Agis 81.9503m Storer, 22000 A 202040

(3/ Silver 0.5kg A-15000

nyamatiza

Any other assets such as value of	HUF ASSETS tolar & 1880000	Pf Defort R. 92340	NEC	
The second secon	FFF 1822	2548084	790748	

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

2. Each land or building or apartment, should be mentioned separately in this format.)

	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Agricultural Land Location(s) Survey number(s)	NOL	MAUZA-USHAM 10, THANA, RATU RAPCHAS	NOT		
	Area (Total measurement in acres)		PHOTO SOL	NIL Repodering		
	Whether inherited property (Yes or NO)		-	MACON CO. J. J. P. A.		
	Date of purchase in case of self acquired property		£1 2007-08			
	Cost of Land (in case of purchase)at the time of purchase		1136500			
	Any investment on the land by way of development, construction etc.					
	Approximate Current market value		25.00 LAC			
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NSC	NIC	-	
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)			72		
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any investment on the land by way of development, construction etc.					
Egypta	Approximate Current market					
(iii	(including apartments) -Location(s) -Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					

2.0	Value of (i) to (v) above			
(v)	Others (such as interest in property) (www.) Price Total of Current Market	750000		
	Approximate Current market value		APPROP AS 40.00 LAC	
	Any Investment on the land by way of development, construction etc.			
	Cost of property (in case of purchase) at the time of purchase		Fy 2009-10 M. 2517954	
	Date of purchase in case of self acquired property			
	Whether inherited property (Yes or NO)			
	Built up Area (Total measurement in sq. ft.)			
	Area (Total measurement in sq. ft.)		2070 Setect	
(iv)	Residential Buildings (including npartments.) -Location(s) - Survey number(s)	NIL	AMAR WATADA. FLATADO SOLL DIGUECAS, NORTH S. R. PURZ FRANA	
	Approximate Current market value			
	Any Investment on the property by way of development, construction etc.			
	Cost of property (in case of prochase) at the time of prochase			
	Does of purchase in case of serf			
Ceredi	V is ther inherited property (* en or NO)			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial. Institution(s) Name of Bank or FI Gov. Amount outstanding Nature of loan Vehicles	673900	NIC	NOC		7
	Loan or dues to any individuals/ Entity other than incutioned in (i) above. Name(s) Amount outstanding Nature of John INDIVIDUAL	Shambhu dealers foru As-500000	S. depositage TREN 150000	not NOC		

	A-ty other liability			T		T
	Grand total of liabilities			+		
(ii)	Dues to departments dealing with government	lin				
	Dues to departments dealing with supply of water	phol				
	Dues to departments dealing with supply of electricity	NI				
	Dues to departments dealing with supply of telephones/mobiles	lin			1	
	Dues to departments dealing with government transport (including aircrafts and helicopters)	11/1	35			
	Income Tax Dues	Hil				
	Wealth Tax Dues	IIM		1		
	Service Tax Dues	Mil		1		
	Municipal /Property Tax Dues	1114				
	Sales Tax Dues	lik				
	Any other dues	1111				
	Grand total of all Govt. dues	210		-		

(7) Details of profession or occupation:

b. Spouse Private Sch.

(8) My educational qualification is as under: 🦠 👫

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

L.	Name of the candidate	Sh./Smt. Koth. Cryanend Fa Kr. Singh
2.	Full postal address	23, Baily Road Pahar
3.	Number and Name of the constituency and state	179 - Bark
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	200
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

5	P.4	AN of		Year for which last			Harane Same		
	(a)	(a) Candidate ALIPS 95 95 R			Ams - 19		167346		
		Sponse: AMPPST	836		2010-11		438616		
6.	(2)	Dependents Bappens	05 C	17115					135,443,01
u.	-	Description	of Assets and				promotoro (lary a terro). Las	maken and	
۸		Moveable	Self	Spous	-	Dependent-I	Depende	nt-l1	Dependent ill
ent.		Asset (Total value)	2281777	\$ 2480	84	720748			
В.		Immovable Asset			1				
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	750000	36544	154				
	(ii)	Approximate Current Market Price of Asset (Total Value)		65LA	ve				
7		Liabilities			-				
		(i) Government dues (Total)	673900	-					
		(ii) Loans from Bank, Financial Institutions and others (Total)		15000	00				
8.	(0	ghest educational qualific producte (BA.) S Under Give details of School / Un urse) (Name of the Schoo	T. Colom RANCHI, U iversity educa	NTVE	251	ny ill form of the	certificate	e/ dipl	oma/ dearce

VERIFICATION

I, the depor	ent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the
declare that	knowledge and belief, no part of it is false and nothing material has been concealed there from. I further
CONTRACTOR DESCRIPTION	

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) L my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified, atthis the	30	day of 1100 -	2011

DEPONENT 30-12-201

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish to respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4 The affidavit should be either typed or written legibly and nearly

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